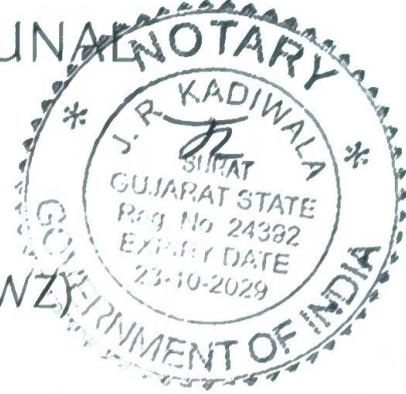


BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 81 OF 2023 (WZ)



IN THE MATTER OF:

JIGNESHBHAI CHHAGANBHAI TOGADIYA

...APPLICANT

VERSUS

STATE OF GUJARAT & ORS.

...RESPONDENTS

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 1 -
GUJARAT POLLUTION CONTROL BOARD

I, Arun G Patel, adult, having my office at Regional Office, Gujarat Pollution Control Board, Pandesara GIDC, Surat, Gujarat do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Regional Officer in the Regional Office Surat of Gujarat Pollution Control Board. I am conversant with the facts of the case and the status of preparation of management plans. I am authorised to file the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.
2. I am filing the present affidavit pursuant to order dated 09.01.2026 passed by this Hon'ble Tribunal directing the answering respondent to grant an opportunity of hearing to the project proponent. The relevant portion is being reproduced herein below:

"3. We tried to understand from learned counsel for the Project Proponent as to what was the objections on merit of this case, he drew our attention to the objections against the Joint Committee

always



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भारत सरकार
Government of India



પટેલ અરુણકુમાર ગુલાબભાઈ
Patel Arunkumar Gulabbhai
જન્મ તારીખ/DOB: 10/07/1975
પુરુષ/ MALE

2498 7639 0444

મારો આધાર, મારી ઓળખ

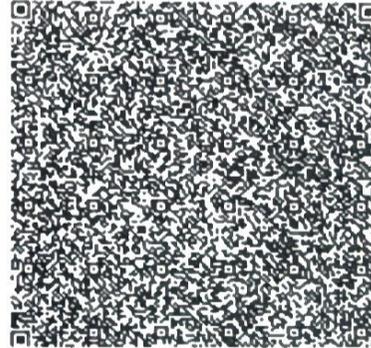


ભારતીય વિશિષ્ટ ઓળખાણ અધિકરણ
Unique Identification Authority of India



સરનામું :
સી-૨૫ નવરંજ ટાવર, સાર્થક સ્કૂલ ની સામે, સોલા રોડ, અમદાવાદ
સીટી, ઘાટલોડિયા, અમદાવાદ,
ગુજરાત - 380061

Address:
C-25 NAVRANG TOWER, OPP-SARTHAK
SCHOOL, SOLA ROAD, Ahmedabad City,
PO: Ghatlodia, DIST: Ahmedabad,
Gujarat - 380061



2498 7639 0444

VID : 9187 5800 7643 3961

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help@uidai.gov.in

www.uidai.gov.in

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Report, which are dated 13.08.2024, annexed at page nos.441 to 459 of the paper book. In this regard, we are of the view that these objections may be placed before the Nodal Agency i.e. GPCB for consideration and an opportunity of personal hearing shall be provided to the Project Proponent and thereafter, an affidavit may be filed by the GPCB, mentioning therein as to what is the decision taken at their end after providing an opportunity of personal hearing to the Project Proponent.

4. We direct that GPCB may consult the relevant members of the Joint Committee before arriving on a conclusion and submit its report within a period of four weeks. We further direct that the Project Proponent may approach the GPCB for the said purpose within two weeks..."

3. I say that pursuant to the said direction, the project proponent has not approached the answering respondent and consequently no further hearing could be granted to the project proponent. Accordingly, no new report could be submitted to this Hon'ble Tribunal. I say that as directed by this Hon'ble Tribunal, the answering respondent would be granting an opportunity of hearing to the project proponent if so directed by this Hon'ble Tribunal and abide by all or any directions that may be issued by this Hon'ble Court.

[Handwritten Signature] 

DEPONENT

VERIFICATION

Verified at Surat on this 07th of March, 2026 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.



SOLEMN AFFIRMED
ON OATH BEFORE ME
J. R. Kadiwala
J. R. KADIWALA
NOTARY
GOVT. OF INDIA
SURAT GUJARAT

[Handwritten Signature] 

DEPONENT

Regis. Serial No. 156/2026
Date... 07... MAR. 2026 ...
M. Commission Expire
on 23th October 2029

